

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 308**  
**IB-25/ND/2023**  
**New IA- 1684/2024**

**IN THE MATTER OF:**  
**HDFC Bank Ltd.**

... **Applicant/Petitioner**

**Versus**

**Madhuvan Tieup Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Nimita Kaul, Adv. Shivambika Sinha, Adv.  
Swapnil Gupta, Adv. Gurveer Lally in I.A. No.  
1684 of 2024

**For the Liquidator** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1684/2024:** For the reasons stated therein, **the IA is allowed**, and the decision taken by CoC to confirm the appointment of IRP as RP is taken on record, subject to all just exceptions.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**